

(2026) 02 UK CK 1792
In the Uttarakhand High Court
Case No : Special Appeal No. 275 Of 2018

State Of Uttarakhand And Others

APPELLANT

Vs

Kedar Singh Kanoli

RESPONDENT

Date of Decision : 16-02-2026

Acts Referred:

Citation : (2026) 02 UK CK 1792

Hon'ble Judges : Manoj Kumar Gupta, CJ; Subhash Upadhyay, J

Bench : Division Bench

Advocate : J.C. Pande

Final Decision : Dismissed

Judgement

1. Heard Sri J.C. Pande, learned Standing Counsel for the State in support of the Application for Withdrawal of the Appeal (IA No. 11694 of 2026).
2. The Application is supported by an affidavit of Additional Director, Secondary Education, Kumaun Region, Nainital.
3. Learned Standing Counsel submits that the order dated 19.05.2017, passed by the learned Single Judge in Writ Petition (S/S) No. 1219 of 2017, has already been complied with and, therefore, the present Application has been filed for withdrawal of the appeal.
4. The Application for Withdrawal of the Appeal (IA No. 11694 of 2026) is allowed and the Appeal is dismissed as withdrawn.
5. Pending application, if any, also stands dismissed accordingly.